

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4480
ANSWERED ON:24.04.2008
AIR FARE POLICY FOR INFANTS AND CHILDREN
Khair Shri Chandrakant Bhaurao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Air India and other Airlines charge fare for infants even for 1-day old baby;
- (b) if so, the justification to charge fare for infants;
- (c) the details of the air fare structure for children;
- (d) the difficulties of the Airlines to allow similar type of concession for children upto 5 years and upto 11 years as is given by the Railways;
- (e) whether the Government proposes to review air fare policy for infants and children;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b): Yes, Sir. National Aviation Company of India Limited (NACIL), which is a member of International Air Transport Association(IATA), follows the recommendations of IATA(and followed by the Member airlines world-wide) regarding fares for infants.

(c):The air fare structure for children in NACIL is:

(i) Infant(Under 2 years of age)- 10% of the applicable fare and

(ii) Child(2 years of age or more but under 12 years)- 75% of the applicable fare on the international routes and 50% of the applicable fare on the domestic routes.

(d): Being an active member of IATA, NACIL is required to follow its directions/guidelines.

(e): No, Sir.

(f): Does not arise.

(g): Airlines are free to determine their fare structure as per their commercial judgement and Government, as a matter of policy, does not interfere with it.